

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1260 of 2021**

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1. Vijay Kumar Yadav @ Vijay Yadav		
2. Satendra Yadav	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	:	Mrs. Renu Bala, Advocate
For the State	:	Mr. P.D. Agrawal, Addl. P.P.

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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with C.F. Case No.235 of 2020 registered under sections 33/41/42 of the Indian Forest Act.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners along with the co-accused persons were involved in committing theft of timber from forest area and 131 pieces of Karam timber which were kept in the house of the co-accused -Sitaram Yadav have been recovered. It is further submitted that the allegations against the petitioners are all false and they have no concerned with the seized Karam timber. It is then submitted that the petitioners are ready and willing to deposit Rs.15,000/- each with the Deputy Commissioner, Latehar without prejudice to their defence in this case and subject to final decision of the case. It is lastly submitted that the petitioners undertake to cooperate with the trial of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on showing the proof of deposit of Rs.15,000/- each with the Deputy Commissioner, Latehar and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Latehar, in connection with C.F. Case No.235 of 2020 with the condition that the petitioners will cooperate with the trial of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

It is made clear that at the time of conclusion of the trial, the learned trial court will pass appropriate orders regarding the amount, if any, deposited by the petitioners with the Deputy Commissioner, Latehar.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-